

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 237 OF 2017 IN
DFR NO. 652 OF 2017**

Dated: 18th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.

... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant(s)

: Mr. Satinder S Gulati
Mr. Kamaldeep Gulati

Counsel for the Respondent(s)

: Mr. Sakesh Kumar for R-1
Mr. Deepak Khurana for R-2

ORDER

(IA NO. 237 OF 2017 - Delay in filing)

There is 65 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sakesh Kumar appears on behalf of Respondent No.1 and Mr. Deepak Khurana appears on behalf of Respondent No.2.

We have heard learned counsel for the parties. Learned counsel for respondent No.1 has strenuously opposed the application.

However, having heard learned counsel for the appellant and on a perusal of the explanation offered for the delay in filing the appeal, we find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **31.07.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt